

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 761 of 2020**

**IN THE MATTER OF:**

**UCO Bank**

**...Appellant**

**Versus**

**G. Ramachandran**

**...Respondent**

**Present:**

**For Appellant: Ms. M. Shalini, Advocate.**

**For Respondent: Mr. Divyam Agarwal and Mr. Yohaann, Advocates.**

**O R D E R**

**(Through Virtual Mode)**

**08.09.2020:** The only issue raised in this appeal is that the appellant had no knowledge of moratorium order, when the transaction in question took place.

Issue notice upon Respondent. Notice on behalf of Respondent is waived and accepted by Shri Divyam Agarwal, Advocate. No further notice needs to be served on Respondent. He undertakes to file reply affidavit within one week. Rejoinder, if any, may be filed within one week thereof. Parties may file their short written submissions, not exceeding three pages, alongwith their pleadings.

List the appeal 'for admission (after notice)' on **23<sup>rd</sup> September, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

*am/gc*